



2026:AHC:45888

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5959 of 2026

Ninhaku @ Ram Briksh

.....Petitioner(s)

Versus

State Of Up And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhishek Srivastava, Bhupendra Kumar Pandey, Satyadev Singh Chauhan
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Earlier the petitioner preferred the Public Interest Litigation (PIL) No.57437 of 2015, which was disposed of vide judgment and order dated 12.10.2015.
2. When the aforesaid order was not complied with, Contempt Application (Civil) No.3757 of 2016 was filed by the petitioner which was dismissed for the want of prosecution vide judgment and order dated 13.02.2023.
3. Aggrieved against the aforesaid, Recall Application No.2 of 2025 was filed by the petitioner which was also dismissed on April 28th, 2025.
4. It is argued that for compliance of the order passed by this Court in Public Interest Litigation (PIL) No.57437 of 2015, the representation was made by the petitioner before the Respondent No.3, since no decision has been taken, hence the present writ petition.
5. Heard counsel for the parties and perused the record.
6. From perusal of the aforesaid, it is clear that after more than 10 years from the orders passed by this Court as stated above, now a prayer has been made to decide the representation dated 19.10.2015 submitted by the petitioner before the Respondent No.3.
7. From perusal of the facts as narrated above, it is clear that for the

compliance of the order passed by this Court in the PIL in question, the contempt petition has been filed and the same has already been dismissed.

8. In this view of the matter, the Court is of the opinion that no relief could be granted to the petitioner. **Dismissed.**

(Prakash Padia,J.)

February 27, 2026
Swati